

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/TT/2020

- Subject** : Approval for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 5 assets under “North Eastern Region Strengthening Scheme-IV (NERS-IV) in North Eastern Region”
- Date of Hearing** : 26.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Assam Electricity Grid Corporation Ltd. and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Anshul Garg, PGCIL
Shri Vivek Singh, PGCIL
Shri Amit K. Jain, PGCIL

Record of Proceeding

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff for 2019-24 period for 5 assets, namely, Asset-1: (a) Upgradation of existing 132/33 kV Imphal (POWERGRID) Sub-station to 400 kV by installation of 400/132 kV, 2X315 MVA (7X105 MVA, 1-Ph) ICTs, 2 No. 400 kV line bays for termination of 400 kV D/C Silchar-Imphal line and 80 MVAR, 420 kV Bus Reactor along with associated bays at Imphal Sub-station (b) Extension of existing 400/132 kV Silchar (POWERGRID) Sub-station with 2 Nos. of 400 kV GIS line bays for termination of Silchar-Imphal 400 kV D/C line; Asset-2: Installation of 1X125 MVAR, 420 kV Bus Reactor along with GIS bays at Silchar Sub-station; Asset-3: 1x125 MVAR, 420 kV Bus Reactor along with associated bay at Balipara (POWERGRID) Sub-station; Asset-4: 1x125 MVAR, 420 kV Bus Reactor along with associated bay at Bongaigaon (POWERGRID) Sub-station; and Asset-5: Re-conductoring of Agartala GBPP-Agartala (State) 132 kV D/C line with High Capacity HTLS conductor along with necessary up gradation/modification in bay equipment at both ends under “North Eastern Region Strengthening Scheme-IV (NERS-IV) in North Eastern Region”. He submitted that the instant assets were put into commercial operation during 2018-19. He further submitted that the Commission vide order dated 5.7.2019 in Petition No. 237/TT/2015 had issued order for determination of tariff for 2014-19



period for the instant assets. In the said order the Commission had directed the petitioner to reconcile the IDC claim considered as on COD and summary of discharge of IDC liability up to COD and thereafter. In compliance to the Commission's direction, the petitioner submitted that total IDC shown in the certificate has been bifurcated into two parts i.e. IDC discharged up to COD and IDC discharged subsequently. The Commission had also directed the petitioner to reconcile the total gross loan for the calculation of weighted average rate of interest and for the calculation of IDC. In compliance to the direction, the petitioner submitted that weighted average rate of interest is calculated for computation of IDC.

2. The representative of the petitioner submitted that estimated completion cost of the instant assets is within the FR apportioned approved cost, except in the case of Asset-1. However, it is within the RCE filed vide affidavit dated 25.2.2020 in reply to the Commission's letter dated 18.2.2020.

3. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the respondents by 17.3.2020:

- a. Justification for price variation (PV) leading to cost over-run of ₹1013.45 lakh for Asset-1 with package/contract-wise details covering:
 - i. PV clause with formula, limits of claiming PV, zero date for the purpose of PV, estimated applicable date for indices and the applicable indices used for estimation of PV
 - ii. Treatment of contractor's PV estimated beyond scheduled COD of respective contractors, if any
 - iii.. Details of LDs estimated to be deducted from contractors for the execution delay
 - iv. Breakup of PV estimated into two parts: PV during condoned delay period and PV during non-condoned period
- b. Certification that all payments made are for completed work
- c. Form-5 duly filled in for all assets since the effective COD is during 2014-19 period
- d. Confirmation that no "previously recognized liabilities" remain to be discharged other than those estimated for the 2019-24 period for all assets

4. The Commission directed the respondents to file their reply by 18.3.2020 and the petitioner to file its rejoinder, if any, by 25.3.2020. The Commission also directed the parties to comply with the above directions within the specified timeline and further observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

